

COURT-I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

284/2013  
C.P. No. 145/2015

Present: Ms. Manorama Kumari  
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 02<sup>nd</sup> August, 2016, 10.30 A.M

Name of the Company	Alok Agarwal & Ors Easthic Consultancy Pvt. Ltd. & Ors.		
Under Section	397/398		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date
1.	RATNANOO BANERJEE, ADV		
2.	PATITA PARAN BISHWAL, ADV		
3.	KULDIP MAJUMDAR, ADV		
1.	A-K. SHRIVASTAVA Advocate	Rehman R. No. 2	21/8/16 AC. 21/8/16

ORDER

Parties are present through their respective Ld. Lawyers.

The case is fixed for hearing on C.P as well as on C.A. No.319/2014 filed by the Petitioners and C.A. No.349/2014 filed by Respondents No.1-4. Both the Respondents' Ld. Lawyers prayed for time on the ground that they have come to know about fixing of the matter, today only, and as such they are not prepared with the case.

Heard both sides. Prayer is allowed as a last chance.

The case is adjourned to 06.09.2016.

Perused the record. One C.A. No.765/2013 is pending. But Ld. Lawyer for R-2 submitted that he is not pressing C.A. No.765/2013.

Hence, the same stands dismissed for non-prosecution.

Sd/-

(Manorama Kumari)  
MEMBER(J)